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Sooman Khan Vs State of U.P.

Criminal Miscellaneous Bail Application No. 26721 Of 2021

Court: Allahabad High Court

Date of Decision: Aug. 6, 2021

Acts Referred:

Constitution Of India, 1950 â€" Article 21#Indian Penal Code, 1860 â€" Section 174A, 229A,

380, 411#Code Of Criminal Procedure, 1973 â€" Section 82, 100, 313#Uttar Pradesh

Gangsters and Anti-Social Activities (Prevention) Act, 1986 â€" Section 2, 3

Hon'ble Judges: Sanjay Kumar Pachori, J

Bench: Single Bench

Advocate: Salman Ahmad

Final Decision: Dismissed

Judgement